

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 8/SM/2015**

- Subject : Non compliance of Regulation 5.2 (o) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010.
- Date of hearing : 17.9.2015
- Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member
- Respondents : Haryana Vidyut Prasaran Nigam Limited and others
- Parties present : Ms. Supriya Singh, Advocate, NRLDC  
Shri A.K. Arya, RVPN  
Shri Mukesh Kumar Singhal, RVPN  
Shri D.J. Kolhe, MSLDC  
Shri J. Mazumder, PGCIL  
Shri Shashi Bhushan, PGCIL  
Shri Arindam Sensarma, PGCIL  
Shri Saleem Mohammad, SLDC, Punjab  
Shri Jai Ram, HVPNL  
Shri Kuldeep Singh, BBMB  
Shri Ajau Telgaonkar, NRPC

**Record of Proceedings**

The representative of NRPC submitted that the mock testing of System Protection Scheme for 765 kV Agra-Gwalior line was carried out on 30.4.2015 to check the logic and communication system for the SPS. During the testing, the deficiencies were observed which were brought to the notice of the Commission and to concerned utilities. He further submitted that in response to the show cause notice, only HVPNL has filed its reply.

2. The representative of HVPNL submitted that in the 113<sup>th</sup> and 114<sup>th</sup> OCC meetings, HVPNL has constituted a group comprising of members from HVPNL, UPPTCL and NRLDC to identify the locations of loads for load shedding and to introduce rotational load shedding on operation of SPS to avoid repeated load shedding at same location during the SPS operation.

3. The representative of BBMB submitted that HVPNL feeders emanate from BBMB sub-stations and the load relief under the scheme is to be provided by HVPNL.
4. The representative of SLDC, Punjab submitted that the deficiencies pointed out by NRLDC have been rectified.
5. UPPTCL neither filed its reply to the show cause notice nor appeared before the Commission during the hearing. The Commission expressed displeasure at the conduct of UPPTCL to ignore the notices of the Commission and further directed that a senior officer of UPPTCL shall be present during the next date of hearing to answer the queries of the Commission.
6. The representative of NRLDC submitted that the relief provided by the constituents is not in accordance with the provisions of the Grid Code.
7. The Commission directed NRPC Secretariat to discuss all the issues related to SPS with the constituents and finalize the measures to be taken to provide desired response in the next OCC meeting and submit a report by 23.10.2015, after implementation of requisite measures and carrying out mock exercise.
8. The petition shall be listed for hearing on 5.11.2015.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Law)**